

(2022) 12 DEL CK 0031

In the Delhi High Court

Case No : Civil Writ Petition No. 16723 Of 2022

CPL Rohtash Singh Sahrawat (Retd) .

APPELLANT

Vs

Union Of India And Anr

RESPONDENT

Date of Decision : 06-12-2022

Acts Referred:

Citation : (2022) 12 DEL CK 0031

Hon'ble Judges : Suresh Kumar Kait, J; Neena Bansal Krishna, J

Bench : Division Bench

Advocate : B.S. Randhawa, Harish Kumar Garg, Payal Agrawal

Final Decision : Disposed Of

Judgement

1. Vide the present writ petition, petitioner seeks following relief(s):

"a) Issue writ of mandamus/certiorari or any other appropriate writ or order or direction in the like nature (including reading into Regulation 121 of Pension Regulations for Air Force 1961 such a provision as may be deemed fit & proper to cover cases like the instant one) to the Respondent to empathetically consider the case of humble Petitioner for either the grant of Re.1 as notional/token Amount of Pension from the date of My Lords' Order, or to grant him such non-financial retiral benefits as will facilitate his rehabilitation in Civil life -- including Medical benefits under ECHS (which is a Contributory Health Scheme), CSD facilities and drawing Rations on Payment from any Air Force Unit.

b) Pass such other and further orders as this Hon'ble Court may deem fit and proper in the facts and circumstances of the case."

2. Learned counsel for the respondents, who is appearing on advance notice, submits that the petitioner is not entitled for the relief(s) sought vide the present writ petition as he has not completed the requisite period in service with the respondents.

3. On query from the learned counsel for respondents as to how much service is

required and why the petitioner is not entitled for the relief(s) sought in the present petition, learned counsel for the respondents seeks time to take instructions to assist the Court on the next date of hearing.

4. It is not in dispute that the petitioner has not made any representation to the respondents, therefore, we hereby direct the respondents to consider the present writ petition as a representation on behalf of the petitioner and decide the same within 8 weeks with a reasoned order. Decision on the representation shall be communicated by the respondents to the petitioner within one week thereafter.

5. With the aforesaid directions, the present petition is disposed of.

6. Needless to say, if the petitioner feels aggrieved by the decision of the respondents on his representation, he may approach the appropriate forum, as per law.